



DR. D. Y. PATIL COLLEGE OF LAW



MOOT COURT SOCIETY 2023-24



presents



2nd Edition
NATIONAL MOOT COURT
COMPETITION

2024
29, 30 & 31 March



Table of Content

About the College	01
Our Management	02
About the Moot Court Society	04
About the Competition	05
Rules & Regulations	06
Important Dates	18
Important Contact	19
Our Council	20
Annexure-A	21

About the College



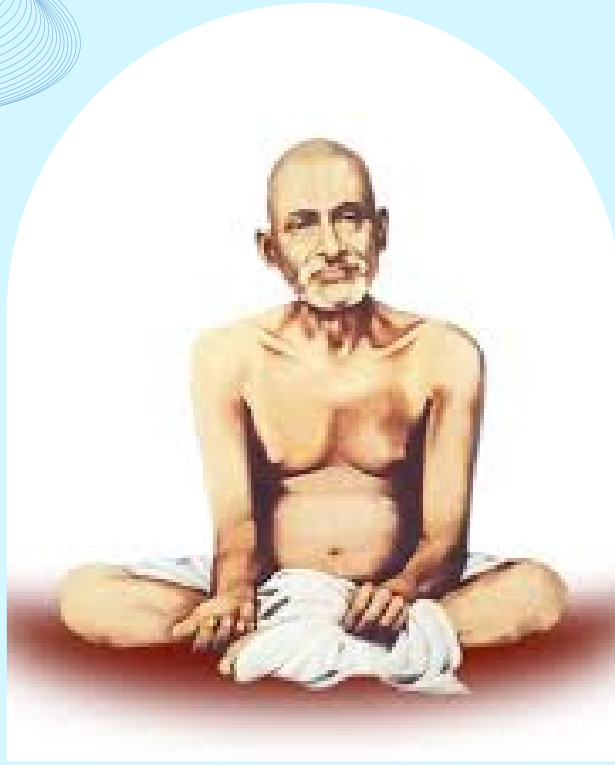
DR. D. Y. PATIL COLLEGE OF LAW, NERUL, NAVI MUMBAI

Since its establishment in 2002, Dr. D. Y. Patil College of Law has emerged as a preeminent institution in Navi Mumbai, distinguished by a legacy of excellence. The college is dedicated to upholding the principles set forth by its pioneers, aspiring to foster an environment conducive to developing young intellects poised to become future leaders. The institution is committed to promoting accessible education for all, embodying a vision that transcends boundaries and underscores a steadfast dedication to the cultivation of knowledge and leadership.

The college boasts a multitude of lecture halls, facilitated with state-of-the-art amenities, where learned professors impart knowledge of the highest caliber. The library, a veritable repository of information, stands as a rich source for satisfying students' intellectual curiosity. In addition to its academic offerings, the cafeteria provides delectable cuisine. It serves as a tranquil space for individuals to disconnect from the external milieu and engage in introspective contemplation, pondering the intricacies of natural laws.

The academic environment at D. Y. PATIL COLLEGE OF LAW gives students a golden opportunity to engage with and learn from esteemed judicial officers, advisors, and public servants of the highest caliber. This exposure opens doors to invaluable internships, enriching the academic journey. Affiliated with Mumbai University and duly recognized by the Bar Council of India, the institution is committed to maintaining a standard of excellence.

Furthermore, the college consistently orchestrates distinguished events such as Velawcity, Cultural and Literary Festivals, and Moot Court Competitions. These endeavors are meticulously designed to showcase the participants' talents and foster an environment that brings out the best in everyone involved, contributing to a well-rounded educational experience.



Sant Shree Gajanan Maharaj

Our Management



Padmashree Dr. D. Y. Patil Saheb

**Founder President,
The D. Y. Patil Group**

Dr. D. Y. Patil's impact on education perfectly embodies the adage, "One man with confidence can make a majority." He established schools and higher learning institutions like RAIT and Krishi Vigyan Kendra, with the University at Nerul Campus as a crown jewel. He's a Padmashree recipient and received an Honorary Doctorate from Nottingham Trent University in the UK. Dr. D. Y. Patil is also a devoted follower of Shri Saint Gajanan Maharaj of Shegaon.

Our Management



Dr. Ajeenkya Patil

Chairman, Dr. D. Y. Patil Group
President, Dr. D. Y. Patil Educational Enterprises Pvt. Ltd.

Dr. Ajeenkya D. Patil has an MBA from Richmond College and a specialization in Marketing from the London School of Economics. Dr. Patil has an Honorary Doctorate from the University of Central Lancashire. He is recognized for his contributions to education and social causes. He established an international school in Pune and provides international linkages to various institutions. Dr. Patil's dynamic personality serves as a strong guide for the organization.

Dr. Vijay Patil

Chancellor,
The D. Y. Patil Group

Dr. Vijay Patil is an Indian Educationist, Philanthropist, and Sportsman. He has for long been working on crafting an extraordinary transformation of the Indian education ecosystem as he envisions India to be a global destination for education in the years to come. From a very young age, he knew the importance of education and sports in his life. With his vision for the future of Indian youth, he founded several educational institutes in India and forever changed the standard of sports training.



Dr. Ajay W. Patil

Principal,
Dr. D. Y. Patil College of Law, Nerul, Navi Mumbai

Dr. Ajay W. Patil holds a Ph.D. in Law in the subject titled "Custodial Violence and Custodial Deaths in India with A Human Rights Perspective" and has a total of 21 years of experience in academics. Sir has completed his LL.M. (Law of Crimes and Human Rights) from the University of Mumbai. He has also completed MBA in Human Resources. He has excellent teaching experience and skills in various subjects.





About the Moot Court Society



MOOT COURT SOCIETY 2023-2024

In our role as the Moot Court Society, we bear the principal responsibility for coordinating and facilitating all mooting-related activities at Dr. D. Y. Patil College of Law. This entails the systematic organization of moot court competitions, the implementation of structured training sessions designed to enhance the capabilities of participating students, and the rigorous oversight required to ensure that the competitions are conducted with a steadfast commitment to fairness and efficiency.

In addition to its core involvement in mooting-related initiatives, the Moot Court Society undertakes the responsibility of coordinating co-curricular events specifically designed to enhance the problem-solving capabilities of law students. These events encompass debates, discussions, and mock trials, collectively contributing to the comprehensive development of our students.

To fulfill its objectives, the Moot Court Society collaborates closely with the college administration, faculty, and other student committees. This collaborative approach ensures meticulous organization and adequate support for each event. Furthermore, proactive engagement with other law schools and organizations is actively pursued to expose students to a spectrum of experiences and perspectives, within the legal realm.

The Moot Court Society, recognizing its pivotal role, is dedicated to the promotion of excellence in both mooting and legal education at Dr. D. Y. Patil College of Law. Undoubtedly, our consistent endeavors are poised to significantly contribute to the academic and professional growth of law students, thereby solidifying our commitment to fostering a standard of excellence within the legal community.



About the Competition

NATIONAL CONSTITUTIONAL LAW MOOT COURT COMPETITION

AI Juris: Where Algorithms Meet Advocacy

The 2nd Edition of Dr. D. Y. Patil College of Law's National Constitutional Law Moot Court Competition, titled "AI Juris: Where Algorithms Meet Advocacy," the jurisprudential Rubik's Cubes of Artificial Intelligence and its collision with the legal system awaits your dissection. A platform where young legal minds can delve into the ethical minefields surrounding algorithms that intersect with legal frameworks.

Will AI be hailed as a benevolent sovereign, ushering in an era of efficient and unbiased justice, or will it be reviled as a digital despot, eroding fundamental rights and liberties? The answer lies in your arguments, meticulously crafted and powerfully presented before a panel of esteemed judges. Master the art of courtroom persuasion, for your words will shape the contours of the future, where algorithms and law converge.

Every meticulously researched argument, every passionate rebuttal, every eloquently delivered point shapes the verdict that will resonate far beyond the confines of the courtroom. The gavel awaits.



Rules and Regulations

Rules of the Competition

1. ADMINISTRATION:

- 1.1. The Moot Court Competition is presented by the Moot Court Society of Dr. DY Patil College of Law, Navi Mumbai.
- 1.2. The Competition is scheduled to be held from 29th March to 31st March 2024.
- 1.3. The Organizers shall be responsible for all administrative matters concerning the competition and publish and disseminate all necessary information to the participating teams.
- 1.4. The official Email ID for correspondence is mootcourtassociation.dypcl@gmail.com

2. GENERAL RULES:

- 2.1. "Administrator" shall mean Dr. DY Patil College of Law, Navi Mumbai.
- 2.2. "Competition" means Dr DY Patil College of Law's 2nd National Constitutional Law Moot Court Competition.
- 2.3. "Organizers" means the Moot Court Society, Dr DY Patil College of Law.
- 2.4. "Participating Team" means the team registered for the competition as per the rules given below.
- 2.5. "Participating College/University/Institution" shall be presumed to be the parent institution of the Participating Team.
- 2.6. All the rules are only inclusive and not exhaustive for the competition.
- 2.7. All the rules should be strictly adhered to. Any deviation thereof would attract disqualification or other penalties mentioned subsequently.
- 2.8. All decisions by the Organizers in case of any disputes/doubts, etc. will be final. The Organizers may make such rules and procedures at any point in time, as they deem fit.
- 2.9. The imposition of penalties including disqualification rests solely with the Organizers in case of failure to comply with the rule(s) and deadline(s).



3. ELIGIBILITY FOR PARTICIPATION:

- 3.1. All students enrolled bona fide in an undergraduate i.e., 3 years/ 5 years and a postgraduate law program conducted by any college or university shall be eligible for participation in the competition.
- 3.2. Each College/University/Institution shall be allowed to register a maximum of two teams in the competition.
- 3.3. The participating team shall comprise a minimum of two and a maximum of three members. In a team of two members, both the members shall be designated as Speakers. In a team of three members, two members shall be designated as Speakers and the third member shall be designated as a Researcher.
- 3.4. No additional member or team coach is allowed to accompany the team.

4. REGISTRATION:

- 4.1. The teams may provisionally register themselves by sending over a provisional registration mail to mootcourtassociation.dypcl@gmail.com. The participants are required to send the details of their institution, the names of the participants, and the contact number of the Point of Contact in the provisional registration mail.
- 4.2. Post the completion of provisional registration, a form would be sent over to the participants, the filling of which would constitute final registration.
- 4.3. The Registration Fee for the event would be Rs. 4000 (excluding accommodation).
- 4.4. The Registration Fee is Non-Refundable. A Refund will not be given under any circumstances.
- 4.5. Payment Details:
Bank Name: GS MAHANAGAR CO-OPERATIVE BANK LTD
Bank Account Holder Name: MUMBAI UNIVERSITY EXAM DR. D.Y PATIL COLLEGE OF LAW
Branch: NERUL NAVI MUMBAI
Account Number: 017010100006762
IFSC Code: MCBL0960017
Account Type: SAVINGS ACCOUNT
- 4.6. The provisionally registered teams must complete all the registration-related formalities by 1st March, 23:59 hours. Registrations will close after the aforementioned time.
- 4.7. Any change in the team's composition will not be entertained once the memorials have been submitted except in cases of medical emergencies or as per the discretion of the Organizers.
- 4.8. Teams requiring accommodation please refer to Annexure A for further formalities.



5. ANONYMITY OF TEAMS:

5.1. All teams that have duly registered will be allotted a team code after the expiry of the last date for the registration.

5.2. No team shall reveal their identity except through their team code during the competition.

5.3. The memorials or any other materials (compendium, etc.) to be submitted shall not contain any sign, logo, name, etc. revealing the identity of the college/institution/university/team members.

5.4. Any violation concerning anonymity shall be penalized per Rule 17.

6. CLARIFICATIONS TO THE MOOT PROPOSITION:

6.1. Participating Teams may request clarifications to the official moot problem by sending an email to mootcourtasociation.dypcl@gmail.com. The title of the email must be "CLARIFICATION TC-(Code Allocated).

6.2. The last date for sending in clarifications is 28th February at 23:59 Hours.

6.3. The clarifications, if any, will be released shortly after that.

7. ACCOMMODATION AND FOOD:

7.1. Accommodation shall be provided to all teams by the Organizers if required. Teams that intend to arrive before or leave after the specified period of accommodation are required to inform the Organizers in advance and shall have to bear the additional expenses for the longer stay.

7.2. Food on the days of the competition (excluding dinner) shall be provided to all the teams on the days of the competition.

7.3. Teams should send their travel plan, as and when asked by the Organizers, once the Payment Receipt has been submitted and the registration is completed.

8. OFFICIAL LANGUAGE:

8.1. The official language of the Competition shall be English. All Rounds including the memorials shall be in English



9. WRITTEN SUBMISSIONS:

9.1. Each team must prepare Memorials (written submissions) for both sides, i.e., the Claimant and the Respondent.

9.2. The memorials shall contain the following:

9.2.1. Cover Page

9.2.2. Table of Contents

9.2.3. Index of Authorities

9.2.4. Statement of Jurisdiction

9.2.5. Statement of Facts (not exceeding two pages)

9.2.6. Statement of Issues

9.2.7. Summary of Arguments(not exceeding two pages)

9.2.8. Arguments Advanced (not exceeding twenty pages)

9.2.9. Prayer (Not exceeding one page)

9.3. No memorial shall exceed the maximum limit of 40 pages including the Arguments Advanced which shall be at most 20 pages.

9.4. The formatting requirements for the memorial shall be as follows:

9.4.1. Typed on Standard A4 Size Paper.

9.4.2. Font Type (including footnotes): Times New Roman

9.4.3. Font Size: 12

9.4.4. Spacing: 1.5

9.4.5. Font Size for Footnotes: 10

9.4.6. Spacing for Footnotes: 1.0

9.4.7. Margin: 1-inch margin on each side of the A4 Size page

9.4.8. The citations shall comply with either the Bluebook method of citation (20th Edition) or OSCOLA: The Oxford University for Citation of Legal Authorities (4th Edition).

9.4.9. The footnotes shall include only relevant citations and any other explanatory or illustrative footnotes supporting the arguments shall not be included.

9.5. Each Memorial shall have only the following on its cover page:

9.5.1. The team code on the upper-right-hand corner of the cover page

9.5.2. The name and place of the forum and/or court

9.5.3. The relevant legal provision under which it is filed

9.5.4. Name of parties and their status

9.5.5. On whose behalf the Memorial is filed

9.6. The Memorials shall be spiral-bound.

9.7. The Memorials shall not contain any annexure, photographs, graphs, diagrams, or any other representation of the like nature.



9.8. Memorial Submission Deadline:

9.8.1. The soft copy of the memorial in pdf format shall be sent through e-mail on or before 14th March, 2024 to mootcourassociation.dypcl@gmail.com.

9.8.2. All participating national teams are required to submit 8 copies (4 of each side) of the memorials to the Organizers via courier on or before 25th March, 2024.

The Address of the courier is:

Dr. D. Y. Patil College of Law,
Sector 7, Dr. D. Y. Patil Vidyanagar,
Nerul, Navi Mumbai 400706,
Maharashtra, India

9.8.3. Non-submission may incur a penalty applicable under Rule 16. The hard copy submission of the memorial must be identical to the soft copy. Violation of this rule would entail disqualification from the competition.

9.8.4. The name of the file for the memorial shall be the allocated team number followed by the first letter of the side represented; an 'R' for the Respondent and 'P' for the Petitioner. For example, the Respondent Memorial for Team 01 shall be named as follows: 'T01R' and the Petitioner Memorial for Team 01 shall be named 'T01P'.

9.8.5. Memorials for both sides must be submitted in the same email. The subject line should indicate team code only. For example, the subject line for team 01 will read as follows: 'Team 01 Memorials'. No other information revealing the identity should be included in the email.

9.8.6. Any submission made after the official date will be subject to penalty as per Rule 16.

10. ORAL ROUNDS:

10.1. General rules:

10.1.1. The competition will be held over 3 days, comprising of 4 rounds:

10.1.1.1. Preliminary Rounds

10.1.1.2. Quarter Final Round

10.1.1.3. Semi-Final Round

10.1.1.4. Final Round



10.2. Preliminary Rounds:

10.2.1. Each Team shall appear in two Preliminary Rounds. They shall have to argue as the Claimant and Respondent once each.

10.2.2. No two teams shall face each other more than once in the preliminary rounds.

10.2.3. A randomized list of teams facing each other for both the preliminary rounds would be made and the draw of lots shall determine the side that shall be represented by each team.

10.2.4. The top eight teams decided based on the aggregate of oral scores of the two Preliminary Rounds, shall qualify for the Quarter Final Round.

10.2.5. In case two or more teams have the same aggregate score, their memorial scores shall be taken into consideration.

10.3. Quarter Final Round:

10.3.1. The Quarter Final Round shall be a knock-out round.

10.3.2. The inverse pairing method based on the aggregate scores of the Preliminary Rounds, shall determine which two teams would face each other.

10.3.3. The inverse pairing method based on the aggregate scores of the Preliminary Rounds, shall determine which two teams would face each other.

10.3.4. In case of a tie, the team with the higher memorial score will stand qualified for the semi-final round.

10.4. Semi-Final Rounds:

10.4.1. The Semi Final Round shall be knock-out rounds and the determination of opponents for the four qualifying teams shall be based on their ranking in the Quarter Final Round.

10.4.2. The inverse pairing method based on the highest scores of the Quarter Final Round, shall determine which two teams would face each other, i.e., the highest-ranking team shall compete with the lowest-ranking team and the same method shall be followed for the other teams.

10.4.3. The draw of lots shall determine the side that shall be represented by each team in the knockout rounds.

10.4.4. In case of a tie, the team with the higher memorial score will stand qualified for the final round.

10.5. Final Rounds:

10.5.1. The two teams qualifying from the Semi-Final Round shall compete in the final round.



11. ORAL SUBMISSIONS:

11.1. General Rules:

11.1.1. Team composition must be in accordance with Rule 3.3.

11.1.2. The right of the teams to present rebuttals and sur rebuttals is at the sole discretion of the bench.

11.1.3. For rebuttal and sur-rebuttal, only one speaker shall be allowed to present. The time reserved for rebuttal and surrebuttal cannot be divided between the speakers. Rebuttal time shall not be reserved beyond 3 minutes.

11.1.4. The researcher shall sit with the speakers during the oral rounds and at no point of time shall the researcher be allowed to speak or address the bench.

11.1.5. The speakers can provide copies of the compendium, only if the same is permitted by the panel of judges in their respective courtrooms.

11.1.6. Use of any electronic device during the proceedings shall not be allowed, violation of the same shall attract a penalty as per Rule 16.

11.1.7. The order of speakers i.e Speaker 1 and Speaker 2 will not be changed as per the entry in the registration form under any circumstances.

11.2. Preliminary Rounds:

11.2.1. Each team will get a total of 15 minutes to present their case. This time will include rebuttal and sur-rebuttal time. Exceeding the stipulated time may result in a deduction of marks.

11.2.2. The division of time per speaker is left to the discretion of the team subject to a lower limit of 5 minutes per speaker and an upper limit of 8 minutes per speaker. At least 2 minutes have to be allotted for rebuttal.

11.3. Quarter Final Round/Semi-Final Round:

11.3.1. Each team shall get a total of 20 minutes in the Quarter Final Round and 45 minutes in the Semi-Final Round to present their case. This time will include rebuttal and sur-rebuttal time. Exceeding the stipulated time may result in a deduction of marks.

11.3.2. The division of time per speaker is left to the discretion of the team subject to a lower limit of 7 minutes per speaker and an upper limit of 10 minutes per speaker in the Quarter Final Round. At least 3 minutes have to be allotted for rebuttal and sur-rebuttal.

11.3.3. The division of time per speaker is left to the discretion of the team subject to a lower limit of 15 minutes per speaker and an upper limit of 25 minutes per speaker in the Semi-Final Round. At least 5 minutes have to be allotted for rebuttal and sur-rebuttal.



11.4. Final Round:

11.4.1. Each team will get a total of 60 minutes to present their case. This time will include rebuttal and sur-rebuttal time. Exceeding the stipulated time may result in a deduction of marks.

11.4.2. The division of time per speaker is left to the discretion of the team subject to a lower limit of 25 minutes per speaker and an upper limit of 35 minutes per speaker. Additional time for rebuttal can be granted at the discretion of the bench.

12. MEMORIAL EVALUATION

12.1. The memorials shall be evaluated on the following criteria:

Application and Appreciation of Facts

20

Structuring and Presentation of Arguments

20

Application of legal principles, authorities, and precedents

20

Ingenuity and Logical Reasoning

10

Lucidity and Writing Skills

10

Footnoting and Formatting

10

13. EXCHANGE OF MEMORIALS:

13.1. There shall be an exchange of memorials between the respective opposing teams, by the fixtures as determined by seeding, before all the rounds of the Competition.

13.2. The participants are prohibited from making any marks on the exchanged Memorials.

13.3. The participants are prohibited from making any copies of the exchanged Memorials.

13.4. After their respective rounds, the participants are required to return the exchanged Memorials to the Organizers.



14. EVALUATION OF ORAL SUBMISSIONS:

14.1. The oral rounds shall be judged on the following criteria:

Knowledge of Law- Application of Legal Principles, use of Authorities & Precedents **30**

Application of Law to Facts **25**

Ingenuity and Ability to Answer Questions **25**

Style, Poise, and Courtesy & Demeanour **10**

Time Management & Organization **10**

14.2. The evaluation of the total marks for each speaker shall be the average marks awarded by each judge.

15. COMPENDIUM:

15.1 Participants are required to submit their compendiums (if any) on 29th March 2024. The Organizers will vet the same, and ensure all marks revealing the name of the Institution are removed. These compendiums will be provided to the judges before each hearing only if the judges allow.



16. SCOUTING:

16.1. Scouting shall be deemed to have happened if the speakers, researcher, or any other person affiliated with a team is found:

16.1.1. Witnessing, hearing, observing, etc. the oral submissions in a Round, except where the Round is one in which the team to which he/she is affiliated is participating; or

16.1.2. Reading a Memorial of a team except where: it is of the team to which he/she is affiliated; or the Memorials have been obtained on account of an exchange of Memorials before a Round of the team to which he/she is affiliated. The participants shall not be allowed to observe the oral rounds of another team. Scouting is strictly prohibited

16.2. Scouting by any participant shall entail instant disqualification.

17. PENALTIES FOR VIOLATION:

Sr. No.	Violations	Penalty
1.	Disclosure of team identity by any means	5 marks
2.	Exceeding the page limit	1 mark per page
3.	Violation of formatting rules	0.25 Mark for each violation
4.	Delay in submission of memorial	2 marks for the first hour of delay, followed by 1 mark for every hour thereafter for the next 10 hours. No memorial shall be accepted after 48 hours of the deadline of memorial submission either in soft copy or hardcopy.
5.	Use of any electronic items during the Oral Rounds	Disqualification
6.	Scouting	Disqualification



18. MISCELLANEOUS:

18.1. The time split between the speakers must be communicated to the Timekeeper before the commencement of each Round. Once so informed, these timings shall not be changed.

18.2. The participants shall not disclose, in any manner whatsoever, for the entire duration of the Rounds, either their individual identities or the identity of the institution they represent, even if asked by the judges.

18.3. The participants can pass on the compendium of the sources they cite in their Memorials if permitted by the judges. The participants are required to inform the Room Manager about the same in advance.

18.4. A delay in appearance for a round exceeding five minutes will render disqualification of the team for that round. In such a case, their opponent shall make their oral submissions ex parte.

18.5. If any one of the members of a team is notified or informed of any detail or information concerning the Competition, it shall be deemed as if the said team as a whole has been duly notified or informed.

18.6. The dress code to be adhered to for the duration of the Competition is- Ladies: Black Western or Indian formals; Gentlemen: Black Western formals.

18.7. The Organizers reserve the right to alter the rules and regulations during the course of the competition which shall be promptly communicated to the participating teams.

18.8. The right of audio and videotaping including any other form of such reproduction, or any part thereof, of the oral submissions in all rounds of the competition shall vest with the Organizers.

18.9. Any complaints with regard to any participating team or conduct of the competition shall be made to the Organizers in written form.



18.10. The Organizers reserve the right to interpret the competition's Rules and Regulations; such interpretation shall be final and binding.

18.11. The Organizers shall have the discretion to decide with regard to any subject that has not been covered under the Rules and any such decision shall be final and binding.

18.12. All certificates will only be given during the end of the closing ceremony. No exceptions will be granted under any circumstances.

19. Awards:

19.1. The **winning team** of the DYPCL National Moot Court Competition will be awarded a trophy, and a cash prize of **Rs. 35,000/- (Rupees Thirty Five Thousand)**.

19.2. The **Runner-up team** for DYPCL National Moot Court Competition will be awarded a trophy, and a cash prize of **Rs. 25, 000/- (Rupees Twenty Five Thousand)**.

19.3. The **Best Speaker** prize will be awarded to the participant who has performed best during her/his oral presentations. The Best Speaker will be awarded a trophy and a cash prize of **Rs. 10, 000/- (Rupees Ten Thousand Only)**.

19.4. There will be a **Best Researcher prize**, based on the researcher's test, and will be awarded a trophy, certificate and cash prize of **Rs. 10, 000/- (Rupees Ten Thousand Only)**.

19.5. The **Best Memoranda** prize will be awarded to the team that has drafted the most proficient memoranda. The Best Memoranda will be awarded a trophy, certificate and cash prize of **Rs. 10, 000/- (Rupees Ten Thousand Only)**.



Important Dates

Events	Dates
Last Date of Registration	1st March 2024
Last Date of Clarifications	28th February 2024
Last Date of Memorial Submission	14th March 2024
Opening Ceremony & Researcher's Test	29th March 2024
Preliminary & Quarter Final Rounds	30th March 2024
Final Rounds & Closing Ceremony	31st March 2024



Important Contact

Names	Position	Phone Number
Aravind Narayanan	Joint Secretary	+919769384634

Email ID : mootcourtassociation.dypcl@gmail.com

Our Council

20



Dr. Poornima Surve
Convener, Moot Court Society

Dhruv Thakker
Secretary, Moot Court Society

Aravind Narayanan
Joint Secretary, Moot Court Society

Haripriya Nair
Core Member, Moot Court Society

Athaa Kamthe
Core Member, Moot Court Society

Amey Shinde
Core Member, Moot Court Society



Annexure-A

Accommodation Details

- The accommodation fee is INR 6,000 for a three-day, two-night stay (March 29th - 31st).
- Check-in and check-out times are strictly adhered to:
 - Check-in: 12:00 PM on March 29th.
 - Checkout: 10:00 AM on March 31st.
- Late checkout will incur additional charges from the hotel, payable by the participant(s).
- Participants are responsible for the safekeeping of their belongings. The organizers shall not be liable for any loss or damage to personal property on the accommodation premises or elsewhere during the competition.
- Participants wishing to extend their stay may do so by paying an additional INR 3,000 per night.
- The deadline for registration and accommodation payment is March 15th, 2024.
- Breakfast, lunch, and high tea will be provided on campus. All other meals are the responsibility of the participant(s).
- The decisions of the organizers are final and binding.



Email Address

mootcourtassociation.dypcl@gmail.com